

PAPERS LAID ON THE TABLE

[English]

Annual Report of the Indian Council of Agricultural Research for 1983-84 and statement for delay in laying these papers, Annual Reports, Annual Accounts and Reviews on the working of the National Cooperative Union of India, the National Council for Cooperative Training, National Federation of Urban Cooperative Banks and Credit Societies Limited of 1983-84 and statements for delay in laying these papers.

THE MINISTER OF PARLIAMENTARY AFFAIRS (SHRI H. K. L. BHAGAT) : Sir, on behalf of Shri Buta Singh,

I beg to lay on the Table—

1. A copy of the Annual Report (Hindi and English versions) of the Indian Council of Agricultural Research, New Delhi, for the year 1983-84 (Part II Administration and Finance).
2. A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. L.T. 1400/85]

3. (i) A copy of the Annual Report (Hindi and English versions) of the National Cooperative Union of India, New Delhi, for the year 1983-84,
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Cooperative Union of India, New Delhi, for the year 1983-84 together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Cooperative Union of India, New Delhi, for the year 1983-84.

4. A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

[Placed in Library. See No. L.T. 1401/85]

5. (i) A copy of the Annual Report (Hindi and English versions) of the National Council for Cooperative Training, New Delhi, for the year 1983-84.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Council for Cooperative Training, New Delhi, for the year 1983-84 together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Council for Cooperative Training, New Delhi, for the year 1983-84.

[Placed in Library. See No. L.T. 1402/85]

6. A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

[Placed in Library. See No. L.T. 1402/85]

7. (i) A copy of the Annual Report (Hindi and English versions) of the National Federation of Urban Cooperative Banks and Credit Societies Limited, New Delhi, for the year 1983-84.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Federation of Urban Cooperative Banks and Credit Societies Limited, New Delhi, for the year 1983-84 together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Federation of Urban Cooperative Banks and Credit Societies Limited, New Delhi, for the year 1983-84.

8. A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

[Placed in Library. See No. L.T. 1403/85]

SHRI S. SINGARAVADIVEL (Thanjour) : Sir, it is a serious matter. The Home Minister should take serious action.

(Interruptions)

SHRI SAIFUDDIN CHOWDHARY (Katwa) : ...on Bhopal gas distaster, One Inquiry Commission has been appointed.

MR. SPEAKER : By whom ?

SHRI SAIFUDDIN CHOWDHARY : By the Government.

MR. SPEAKER : Then it is all right.

SHRI SAIFUDDIN CHOWDHARY : Now, the State Government of Madhya Pradesh and other Central Government agencies are not cooperating with them.

(Interruptions)

MR. SPEAKER : I do not know, give me something.

(Interruptions)

MR. SPEAKER : Mr. Chowdhary, I cannot reply off hand. I do not know.

SHRI SAIFUDDIN CHOWDHARY : I have given the Calling Attention.

MR. SPEAKER : Then, let me find out.

SHRI SAIFUDDIN CHOWDHARY : You tell the Minister to cooperate with them.

(Interruptions)

MR. SPEAKER : I will find out and then let you know. Now, Rao Birendra Singh.

(Interruptions)

PROF. MADHU DANDAVATE : Sir, do it only...(Interruptions)...Give us the Ruling on the.

(Interruptions)

MR. SPEAKER ; Let us see, Sir.

PAPERS LAID ON THE TABLE—Contd.

[English]

Rice-Milling Industry (Regulation and licensing) Amendment Rules, 1985 and Annual Reports and Reviews on the working of the National Cooperative Consumers Federation of India Ltd. New Delhi, the Super Bazar Co-operative Store Ltd. New Delhi for 1983-84 and statement for delay in laying these Papers

THE MINISTER OF FOOD AND CIVIL SUPPLIES (RAO BIRENDRA SINGH) : I beg to lay on the Table—

(1) A copy of the Rice-Milling Industry (Regulation and Licensing Amendment Rules, 1985 (Hindi and English Versions) published in Notification No. G.S.R. 635(E) in Gazette of India dated the 5th August, 1985 under sub-section (4) of Section 22 of the Rice-Milling Industry (Regulation) Act, 1958.

[Placed in Library. See No. L.T. 1404/85]

(2) (i) A copy of the Annual Report (Hindi and English Versions) of the National Cooperative Consumers Federation of India Limited, New Delhi, for the year 1983-84 along with Audited Accounts.

(ii) A copy of the Review (Hindi and English Versions) by the Government on the working of the National

Cooperative Consumers Federation of India Limited, New Delhi, for the year 1983-84.

- (3) A statement (Hindi and English Versions) showing reasons for delay in laying the papers mentioned at (2) above.

[Placed in Library. See No. L.T. 1405/85]

- (4) (i) A copy of the Annual Report (Hindi and English Versions) of the Super Bazar, the Cooperative Store Limited, New Delhi, for the year 1983-84 along with Audited Accounts.

- (ii) A copy of the Review (Hindi and English Versions) by the Government on the working of the Super Bazar, the Cooperative Store Limited, New Delhi, for the year 1983-84.

- (5) A statement (Hindi and English Versions) showing reasons for delay in laying the papers mentioned at (4) above.

[Placed in Library. See No. L.T. 1406/85]

Annual Report and Review on the Working of Bridge and Roof Co. Ltd. Calcutta for 1983-84 and Statement for delay in laying these papers

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM (SHRI NAWAL KISHORE SHARMA) : I beg to lay on the Table—

- (1) A copy each of the following papers (Hindi and English Versions) under sub-section(1) of section 619A of the Companies Act, 1956 :—

- (i) Review by the Government on the working of the Bridge and Roof Company Limited, Calcutta, for the year 1983-84.

- (ii) Annual Report of the Bridge and Roof Company Limited, Calcutta, for the year 1983-84 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

- (2) A statement (Hindi and English Versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library See No. L.T. 1407/85]

Annual Report and Review on the Working of the Children; Film Society India, Bombay for 1983-84 and Statement for delay in laying these papers

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI GHULAM NABI AZAD) : Sir, on behalf of Shri V.N. Gadgil, I beg to lay on the Table —

- (1) (i) A copy of the Annual Report (Hindi and English Versions) of the Children's Film Society, India, Bombay, for the year 1983-84 along with Audited Accounts.

- (ii) A statement (Hindi and English Versions) regarding Review by the Government on the working of the Children's Film Society, India, Bombay, for the year 1983-84.

- (2) A statement (Hindi and English Versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library See No. L.T. 1408/85]

Notification under Customs Act, 1962

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962 :—

- (1) G.S.R. 658(E) published in Gazette of India dated the 16th August, 1985 together with an explanatory memorandum regarding exemption to goods specified in the notification on importation into India for use inside the Falta Export Processing Zone at Calcutta for the purpose of being used in connection with the manufacture of export goods from the whole of the duty of customs leviable thereon.

- (2) G.S.R. 659(E) published in Gazette of India dated the 16th August, 1985 together with an explanatory memorandum regarding exemption to goods specified in the notification on importation into India for use inside the Madras Export Processing Zone for the purpose of being used in connection with the manufacture of export goods from the whole of the duty of customs leviable thereon.

[Placed in Library. See No. L.T. 1409/85]

11.15 hrs.

MESSAGE FROM RAJYA SABHA

[English]

SECRETARY-GENERAL : Sir, I have to report the following message received from the Secretary-General of Rajya Sabha :—

“In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on the 23rd August, 1985, agreed without any amendment to the Government Savings Laws (Amendment) Bill, 1985, which was passed by the Lok Sabha at its sitting held on the 20th August, 1985.”

11.17 hrs.

PUBLIC ACCOUNTS COMMITTEE

[English]

Fifth Report

SHRI E. AYYAPU REDDY (Kurnool) : Sir, I beg to present the Fifth Report (Hindi and English versions) of Public Accounts Committee on Action Taken by Government on the recommendations contained in the 196th Report of the Committee (7th Lok Sabha) regarding delay in the installation of continuous channel testing bays (CCTB) and their unsatisfactory performance, irregular purchase of telephones, inventory control and research, development and production.

LOKPAL BILL*

[English]

MR. SPEAKER : Now, Mr. Asoke Sen may move for leave to introduce the Bill.

(Interruptions)

PROF. MADHU DANDAVATE (Rajapur) : They have diluted the Bill. The Prime Minister has gone, Members of Parliament have gone, the Chief Minister has gone, the Governors have gone.

AN HON. MEMBER : Then who is remaining ?

MR. SPEAKER : Lots of them.

(Interruptions)

THE MINISTER OF LAW AND JUSTICE (SHRI A.K. SEN) : Sir, I beg to move for leave to introduce a Bill to provide for the appointment of a Lokpal to inquire into allegations of corruption against Union Ministers and for matters connected therewith.

*Published in the Gazette of India extra ordinary, Pt. II 2, Section 2 dated 26-8-85.